

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No.87/2009

Subject: Determination of tariff in respect of Salal HE Project for the period 2004-09 considering the impact of additional capitalization/de-capitalization incurred during the years 2004-05 and 2005-06.

Date of Hearing: 8.9.2009

Coram: Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri V.S.Verma, Member

Petitioners: NHPC Ltd.

Respondent: PSEB, HPGCL, BSES-BYPL, UPPCL, BSES-BRPL, RRVPNL, NDPL, UPCL, JVVNL, HPSEB, JoVVNL, Engineering Dept, Chandigarh, AVVNL, PDD, Srinagar

Parties present: Shri Prashant Kaul, NHPC
Shri M.S.Babu, NHPC
Shri S.K.Meena, NHPC
Ms. Niti Singh, NHPC

This petition has been filed by the petitioner, NHPC for revision of tariff for the period 2004-09 considering the impact of additional capitalization/de-capitalization during the years 2004-05 and 2005-06 in respect of Salal HE Project (hereinafter referred to as "the generating station")

2. None of the respondents was present. The representative of the petitioner submitted that it had incurred additional capital expenditure on certain works which were required for successful operation of the generating station and prayed that the Commission allow the additional capital expenditure incurred for the purpose of tariff. He also submitted that on account of additional capitalization/de-capitalisation, the annual fixed charges for the year 2004-09 have reduced entailing refund of charges to the respondents. The representative further submitted that the additional information sought for by the Commission, during the proceedings on 7.7.2009, had been filed and copies served on the respondents.

3. The Commission reserved orders on the petition.

Sd/-
(K.S Dhingra)
Chief (Legal)